

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 619/93  
Ex No.

DATE OF DECISION 26/11/1993

Shri Pravinchandra J. Joshi \_\_\_\_\_ Petitioner

Mr. M. M. Xavier \_\_\_\_\_ Advocate for the Petitioner(s)

Versus

Union of India & Ors. \_\_\_\_\_ Respondent

Akil Kureshi \_\_\_\_\_ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Pravinchandra J.Joshi,  
S/o. Late Shri Jayantilal Gaurishanker Joshi,  
Ex-Mail-Man-Cum-Jamdar, under S.R.O.  
Dhola-Junction (Postal Department) Dhola. : Applicant  
(Advocate: Mr. M.M. Xavier)

Versus

1. Union of India,  
(Post & Telegraph Department)  
Through:  
The Chairman, Post & Telegraph  
Board, Office of the Director General  
of Post Offices, New Delhi-110 001.

2. A Chief Postmaster General  
Gujarat Circle,  
Ahmedabad.

3. Senior Supdt. of Post Offices,  
Kamal Building, Dawn,  
Bhavnagar. : Respondents

(Advocate: Mr. Akil Kureishi)

ORAL ORDER

IN

O.A.69/93

Date: 26/11/93

Per: Hon'ble Mr. N.B. Patel : Vice Chairman

Mr. M.M. Xavier seeks permission to withdraw this application stating that the younger brother of the applicant proposes to make an application/representation to the department for getting compassionate appointment. Permission to withdraw granted. O.A. stands disposed of. If the younger brother of the applicant makes any application/representation to the department for compassionate appointment, the department is directed to decide that application/representation in accordance with the rules, and bearing in mind the merits of the case. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

a.a.b.